

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 214
427/252/ND/2020

IN THE MATTER OF:
Gurdeep Kaur Gulati

...APPELLANT

Vs.

ROC

...RESPONDENT

Section
Under Section 252

Order delivered on 21.12.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

**:Mr. Lalit Mohan and Mr. Videh
Vaish, Advocates**

For the ROC

:Mr. M. Yadubhushana Rao, AROC.

For the Income Tax Department

:Ms. Easha Kadian, St. counsel

ORDER

Heard the submissions made by the counsel for the appellant. AROC is present and sought time for copy of the application/appeal moved by the appellants so as to enable the ROC to file its reply in the matter by 23rd December, 2020. The counsel for the Income Tax Department was also present and prayed time for filing the reply in the matter. The matter is now posted to 23rd December, 2020 so as to enable the Regulators to file their reply in the matter. The Regulators are directed to file their reply so as to enable the applicant to allow the scheme formulated by Ministry of Corporate Affairs,



Government of India, which is likely to be closed on 31st December, 2020. Post the matter to 23rd December, 2020.

- Sd -

(V.K. Subburaj)
Member (T)

- Sd -

(P.S.N. Prasad)
Member (J)

(Annu)